

Risks (Goods) Insurance Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 8th December, 1971."

- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 9th December, 1971, agreed without any amendment to the Emergency Risks (Under-taking) Insurance Bill, 1971, which was passed by the Lok Sabha, at its sitting held on the 8th December, 1971."

10.04 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

FIRST REPORT

SHRI D. BASUMATARI (Kokrajhar) : Sir, I beg to present the First Report of the Joint Committee on Offices of Profit.

PUBLIC ACCOUNTS COMMITTEE

TWENTIETH REPORT

SHRI SEZHIAN (Kumbakonam) : Sir, I beg to present the Twentieth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Hundred and Thirtieth Report (Fourth Lok Sabha) on Audit Report (Civil), 1969 relating to the Ministry of Transport and Shipping and Audit Reports on the Accounts of Calcutta, Bombay and Cochin Port Trust.

COMMITTEE OF PRIVILEGES

FIRST REPORT

SHRI R. D. BHANDARE (Bombay Central) : Sir, I beg to present the First Report of the Committee of Privileges.

COMMITTEE ON SUBORDINATE LEGISLATION

SECOND REPORT

SHRI M. C. DAGA (Pali) : Sir, I beg

to present the Second Report of the Committee on Subordinate Legislation.

10.06 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : Sir, I rise to announce that Government Business in this House during the week commencing from Monday, the 13th December, 1971, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion on the Resolution regarding Interim Report of the Railway Conviction Committee.
- (3) Discussion on the Statutory Resolution seeking disapproval of the Delhi Road Transport Law (Amendment) Ordinance, 1971 and consideration and passing of the Delhi Road Transport Laws (Amendment) Bill, 1971.
- (4) Consideration and passing of :
 - (a) The Industries (Development and Regulation) Amendment Bill, 1971.
 - (b) The Personal Injuries (Compensation Insurance) Amendment Bill, 1971.
 - (c) The Personal Injuries (Emergency Provisions) Amendment Bill, 1971.
 - (d) The Essential Commodities (Amendment) Bill, 1971.
- (5) Consideration of a motion for modification of the Prevention of Food Adulteration (Second Amendment) Rules, 1971, given notice of by Shri N. K. P. Salve.

SHRI S. M. BANERJEE (Kampur) : Sir, we should have some discussion on the international situation with reference to the American attitude.

MR. SPEAKER : They say that there

are only a few days left and the business is more than the time available.

SHRI S. M. BANERJEE : We should have one or two hours' discussion. We do not know what is our attitude.

MR. SPEAKER : Yes, I quite agree with this.

SHRI RAJ BAHADUR : May I request the House that in the situation we are faced with, it may be left to Government to decide whether it will be in the interest of the country and our maximum war effort to hold a discussion in the House on the international situation or not?

SHRI S. M. BANERJEE : We want to discuss the war situation. We want to criticise the American behaviour. We know our responsibility towards war. We want to help the country.

SHRI H. N. MUKERJEE (Calcutta—North-East) : Very important statements are being made by foreign Governments like United States and West Germany which impinge on our international policy as well as our economic policy and all the rest of it. The Government and the country should give a proper answer. Parliament is the only forum where that answer can be formulated with the support of the people's representatives. Therefore, as soon as possible, there should be a discussion on these matters.

SHRI RAJ BAHADUR : I concede that Parliament is the most important forum for the ventilation of the nation's views. At the same time, the Government has been absolutely alert in regard to the statements which are being made by foreign Governments and we are making all diplomatic moves and countermoves, that are necessary. And in the interest of the success of those moves, it is necessary that the time and the desirability of holding a discussion may be left to the Government.

SHRI S. M. BANERJEE : The condemnation of the American attitude must be there....*(Interruption)*

MR. SPEAKER : You have already said it. Nothing more than that. Dr. Karan Singh.

10.10 hrs.

STATEMENT RE. CRASH OF INDIAN AIRLINES AVRO AIRCRAFT NEAR MADURAI

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I regret to inform the House that Indian Airlines Avro aircraft VT—DXG while on a scheduled flight from Trivandrum to Madurai yesterday crashed near village Cumbam which is situated on the road from Kottayam to Periyakulam in Uttamapalayam Taluka about 90 kilometres from Madurai at approximately 12.30 hours. This point is roughly 20 miles off the approved track. The aircraft had taken off from Trivandrum at 11.54 hours with 27 passengers and a crew of four. A list of the passengers and crew is laid on the table of the House. There are eleven survivors who are receiving medical treatment at Madurai.

The estimated time of arrival at Madurai was 12.26 hours. According to the weather forecast available to the pilot the sky in the area was generally overcast with scattered light showers. Wind velocity was moderate and visibility good.

Capt. K. L. Reddy, a pilot with 2½ years of command experience, had his last contact with Madurai Control at 12.18 hours when he reported that he was descending from 11000 feet, and gave his expected time of arrival at Madurai as 12.26 hours. When the aircraft failed to land at the expected time, 'overdue' action was initiated immediately and all nearby airfields were alerted. Simultaneously, search was undertaken with a Tiruchirappalli-based helicopter, a Pushpak aircraft from Trivandrum and a naval Dakota.

The first information about sighting the wreckage was received by Indian Airlines Regional Headquarters, Madras at 16.30 hours from the Manager of a tea estate. A party consisting of the Madurai Station Manager of Indian Airlines, police officials and doctors was despatched at once.

The Avro aircraft have had a singularly accident-free record in the service of Indian Airlines ever since they were introduced in 1967. A court of enquiry is being set up to investigate the cause of the accident. The House will join me in expressing our deep